Only minimum repairs and maintenance which are essential to maintain the build- '. ing were incurred to provide basic amenities to the customers.

(d) Does not arise.

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## Reimbursement of rebate claim to Khadi Institution!)

1709. SHRI RAMENDRA KUMAR YADAV RAVI': Will the PRIME MINISTER be pleased to state: (a) whether it is a fact that most of the khadi itistiiutions are not getting rebate claims from the Khadi and Village Industries Commission for the last so many years;

- lb) if so, what is the amount due to be paid to khadi Institutions and what are the names of such Institutions:
- (c) what are the reasons for not paying the amount so far; and
- (d) what steps, Government propose 10 take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO & RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. J. KURIEN): (a) to (d) Arrears of the rebate claims up to March. 1992 have been cleared by KVIC. The amount pertaining to year J 991-92 and earlier period are the only pending cases where procedural problems have been revealed. These details are maintained by the State and Regional Offices of

KVIC. Discussions of Audit Report with the Institutions numbering over 2000 who are claiming rebate from the Commission every month aie undertaken. Since their ciainms are subjected to detailed scrutiny, some claims are inevitably disallowed and detailed seasons for disallowance ar« communicated to the concerned instatu-tions.

## Diversion of funds in the Khadi and Village Industries Commission

1710. SHRI RAMENDRA KUMAR YADAV RAVI': Will the PRIME MINISTER be pleased to state: (a) the amount paid by Government to Khadi and Village Industries Commission on different heads of expenditure for this year;

- (b) whether it is a fact that Khadi and Village Industries Commission have spent the amount on heads other than for which it has been sanctioned;
  - (c) if so, the details thereof; and

id) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO & RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. J. KURIEN) : (a) The details of the funds allocated for the year 1992-93 and released so far by the Govt. to Khadi and Village Industries Commission are as under :

(Rs. m lakhs)

Account Head				•		Budget Allocation	Released As on Date
Khadi Loan (Plan)					•	3 <i>5</i> 00	3500
V. I. Loan (Plan)			•		•	6500	1600
V. I. Grant (Plan)					•	1900	300
V. 1. Grant (S & T)					•	70	17.5
Khadi Grant (Plan)						4700	4700
Khadi Grant (S&T)						30	7.5
Khadi Grant (Non-Plan	1)					2400	1700
Admn, Expdr. (Non-Pi	•			,		1600	400
House Bidg. Advance (Non-Plan)					30	7.5	
Total:				,		20730	12232.5

In addition an amount of Rs. 4.22 crores' has been released from DNES for "Biogas programme.

- (b) No, Sir..
- (c) and (d) Does not arise.

## Blast at a firework factory at Sivakasi

- 1711. SHRI BISHAMBHAR NATH PANDE: Will the PRIME MINISTER be pleased to state: (a) Whether it is a fact that a firework factory at Sivakasi suffered a major blast killing at least 116 persons;
- (b) whether any inquiry into the accident has been conducted;
  - (c) if so, what are the details thereof:
- (d) whether the factory observed the safety rules;
- (e) whether Government are aware that these factories employ child labour on a largescale violating all laws against child labour;
- (f) whether such blasts have also taken place in Bihar and elsewhere; and
- (g) if so, what safety measures Government are planning to take to prevent large-scale loss of life and property?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPART-MENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) A major explosion followed by fire occurred in a fireworks manufacturing factory viz. M/s. Bharat Fireworks Industries located at Sivakasi in the State of Tamilnadu on 14-9-92 in which 16 persons were killed and 22 persons injured.

(b) and (c) An inquiry under Sectron 9 of the Explosives Act, 1984 (4 of 1984) has been ordered by the State Government and is being conducred by the District Revenue Officer and Additional District Megistrate, Kamarajar District. Au investigation into the technical aspects of the accident, ordered by this Ministry, is being Conducted by the Deputy Chief Controlle of Explosives Incharge, Sivakasi office of

- the Department of Explosives. Reports of the inquiry and investigation are still awaited
- (iij No specific violation of the terms of the licence issued under the Explosive Rules, I983 to M/s. Bharat Fireworks industries has been reported so far.
- (e) Fireworks factories licensed under tire Explosive Rules, 1983 arc not permitted to employ persons under 18 years of age. No violation of this provision has so far been reported in respect of such licen-sed fireworks factories.
- (i ) Accidents involving fireworks took, place during illegal manufacture of fireworks on 7-10-92 in a community hall in Jammikolhatalem near Nellore in the State of Andhra Pradesh, in which 7 persons were killed and 15 persons injured and on 8-10-92 in a residential building in Ahmedabad in the State of Gujarat, in which 14 persons were killed and 7 persons injured. Another such accident took place on 25-10-92 in a fireworks shop in Jharia in the State of Bihar, in which 21 persons were killed and 16 persons injured. This accident is suspected to have occurred due to fire originated during illegal manufacture of fireworks in the upper storey of the fireworks shop.
- (g) A research study is proposed to be initiated to go into the chemical composition of the fireworks, the design parmeters and layout of the fireworks building, the type of dress materials being used ty vorkers engaged in the manufacture fireworks, etc., with view to enhance the existing safety standard in Artworks factories. As regards illegal manufacture < fireworks, the District and Police Authorities are required to locate such premises and take appropriate action.

## Increase in investment limit for SSI

- 1712. SHRI RAJNI RANJAN SAHU : Will the PRIME MINISTER be pleased to state :
- (a) whether Government propose to ex tend various concessions to small-scale sector:
- (b) whether Government have received any representation for extending the exist ing level of investment limit for SSI;